## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

## Company Appeal (AT) (Insolvency) No. 1033 of 2020

## **IN THE MATTER OF:**

Prasun Kumar & Ors.

...Appellants

Versus

EMM VEE Infrastructures (India) Pvt. Ltd.

(Through its IRP Manish Agarwal)

...Respondent

Present: -

For Appellant:

Ms. Aditi Sinha, Advocate.

For Respondent: Mr. Abhishek Anand, Advocate for IRP.

## ORDER (Virtual Mode)

**16.04.2021** In terms of the order dated 19.03.2021 whereby the Learned Counsel for the Appellant was directed to file up to date orders sheet of the NCLT, Allahabad Bench.

- 2. Learned Counsel for the Appellant has filed Affidavit along with Photo Copy of the orders sheet.
- 3. Learned Counsel for the Respondent is present and he submits that he has not received copy of the Affidavit.
- 4. Learned Counsel for the Appellant is directed to serve Soft Copy of the aforesaid Affidavit on Learned Counsel for the Respondent latest by Monday.
- 5. From the perusal of page 7 of the aforesaid Affidavit which indicates that noticed of the NCLT, Allahabad Bench dated 03.04.2021 sitting of this Bench will not be held on 05.04.2021 for the purposes of sanitization of this premises and all matters listed for 05.04.2021 are adjourned for 03.05.2021.
- 6. Learned Counsel for the Respondent further submits that there is one project of the Respondent, so interim order may be vacated. Prayer is rejected.

*Cont.....* 

- 7. Learned Counsel for the Respondent may file Reply to the aforesaid Affidavit which is filed by the Appellant.
- Interim direction to continue till next date.
  List the Appeal 'For Admission (After Notice)' on 10<sup>th</sup> May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Ms. Shreesha Merla] Member (Technical)

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